

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [DESIMRAN CARTONS PRIVATE LIMITED]

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DeSimran Cartons Private Limited
2.	Date of incorporation of corporate debtor	21 st October 2002
3.	Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai).
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999MH2002PTC137629
5.	Address of the registered office and principal office (if any) of corporate debtor	Kulkarni House, 2 nd Floor, Ghantali Road, Naupada, Thane-400602, Maharashtra, India.
6.	Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT, Mumbai Bench Order Pronounced on: -23 rd July, 2021. Copy of Order Uploaded on the Website:- 28 th July, 2021.
7.	Estimated date of closure of insolvency resolution process	19 th January, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vivek Muralidhar Dabhade IBBI Registration No. IBBI/IPA-001/IP-P00306/2017-2018/10570.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	B-13, Trupti Garden, Near Harshal Palace, Wadgoan BK II, Pune-411051 Email: cavivekdabhade@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	B-13, Trupti Garden, Near Harshal Palace, WadgoanBK II, Pune-411051 Email: desimrancirp@gmail.com
11.	Last date for submission of claims	11 th August, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

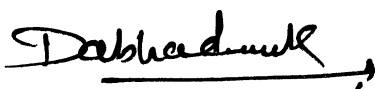
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DeSimran Cartons Private Limited** on **23rd July, 2021**.

The creditors of **DeSimran Cartons Private Limited**, are hereby called upon to submit their claims with proof on or before **11th August, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.[Not Applicable]

Submission of false or misleading proofs of claim shall attract penalties.

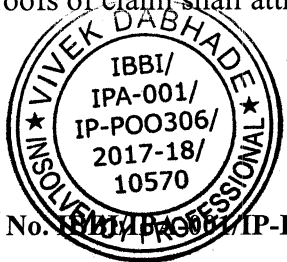


Mr. Vivek Muralidhar Dabhade
Interim Resolution Professional

Registration No : IBBI Registration No. 1801/PA/001/IP-P00306/2017-18/10570

Date: 29th July 2021

Place: Pune



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परीक्षा शुल्क परत करण्याबाबत चार आठवड्यांत निर्णय घ्या

■ **मुंबई** : कोरोनाच्या पार्श्वभूमीवर दहावी आणि बारावीच्या महाराष्ट्र राज्य माध्यमिक आणि उच्च माध्यमिक शिक्षण मंडळाच्या परीक्षा रद्द करण्यात करण्यात आल्या. मात्र या परीक्षांसाठी विद्यार्थ्यांकडून घेतलेल्या परीक्षा शुल्काचे काय? असा सवाल उच्च न्यायालयाने गुरुवारी उपस्थित केला. परीक्षान न घेतल्याने परीक्षा शुल्क परत द्यावे, अशी विनंती करण्याचा जनहित याचिकेवर मुख्य न्यायमूर्ती

दीपंकर दत्ता आणि न्या. गिरीश कुलकर्णी यांच्या खंडपीठाने हा सवाल उपस्थित केला. तसेच फी परत करण्यासंदर्भात चार आठवड्यांत काय तो निर्णय घ्यावा, असे निर्देश दिले. राज्य सरकारने दहावी, बारावीची परीक्षा रद्द केल्याने परीक्षेसाठी घेण्यात आलेले शुल्क बोर्डाने परत करावे, अशी विनंती करणारी जनहित याचिका मिरज येथील सेवानिवृत्त मुख्याध्यापक प्रतापसिंग चोपदार यांनी मुंबई उच्च न्यायालयात दाखल

प्रतिकूल परिस्थितीतही आपल्या पाल्याने शिक्षण घ्यावे, अशी प्रत्येक पालकांची इच्छा असते. कोरोनाच्या महामारीच्या काळात आर्थिक चणचण असतानाही अनेकांनी मुलांना शिक्षणात कोणतीही कमरता जाणवू दिली नाही. बोर्डाने विद्यार्थ्यांकडून जमा केलेले शुल्क नगण्य असले, तरीही कोरोनाच्या काळात आर्थिक संकटाला सामोरे जाणाऱ्यांसाठी ही रक्कम मोठी आहे, असा दावाही याचिकेत केला आहे.

वकील, दोन डोस घेतलेल्या नागरिकांना लोकल प्रवासाबाबत सोमवारपर्यंत निर्णय

■ **मुंबई** : कोरोनाच्या काळात न्यायालयात काम करणाऱ्या वकिलांना तसेच लसीचे दोन डोस घेतलेल्या नागरिकांना लोकलची परवानगी देण्यासंदर्भात सोमवारपर्यंत निर्णय घेतला जाईल, अशी माहिती राज्य सरकारने गुरुवारी उच्च न्यायालयात दिली. लवकरात लवकर टास्क फोर्सची बैठक होणार असून, त्या बैठकीत लोकल प्रवासाचा निर्णय घेतला जाईल व हा निर्णय खंडपीठाला सोमवारी सांगितला जाईल, असे अॅडव्होकेट जनरल आशुतोष कुंभकोणी यांनी स्पष्ट केले.

कोविडने राज्यासह मुंबईमध्ये धैमान

संसदेत गदारोळातच चर्चेविना तीन विधेयके मंजूर

(पान १ वरून) विधेयक मांडले. देशात मोदी सरकारच्या काळातच हवाई प्रवासाचे लोकशाहीकरण झाले आहे. केवळ उच्चभू वार्मांपुरता मर्यादित असलेला विमान प्रवास आता सर्वसामान्यांच्या आवाक्यात आला आहे, असे सिंधिया म्हणाले. तसेच बंदरे, जलवाहतूक मंत्री सर्वोदय सोनोवाल यांनी देशांतर्गत जहाज विधेयक मांडले. ही दोन्ही विधेयकेही गदारोळातच चर्चेविना मंजूर करण्यात आली. विधेयकांच्या मंजुरीनंतर दोन्ही सभागृहांचे कामकाज शुक्रवारपर्यंत स्थगित करण्यात आले. पेगासस हेरगिरी आणि कृषी कायदांच्या मुद्द्यावरून विरोधात अधिवेशनाच्या पहिल्या दिवसापासूनच गोंधळ घालत आहेत. यामुळे संसदेचे कामकाज वारंवार तहकूब होत असल्याने सत्ताध्यांची आता गदारोळातच विधेयके मांडून चर्चेविना ती मंजूर करून घेण्याची रणनीती अवलंबली आहे.

वैद्यकीय, दंतवैद्यक अभ्यासक्रमामध्ये ओबीसीसाठी २७ टक्के, ईडब्ल्यूएससाठी १० टक्के आरक्षण

(पान १ वरून) देशात सामाजिक न्यायाच्या क्षेत्रात एक प्रतिमा स्थापन करेल, असे मोदी म्हणाले. केंद्रीय आरोग्य मंत्री मनसुख मंडाविया यांनीदेखील या ऐतिहासिक निर्णयाचे कौतुक केले. या आरक्षणासाठी सरकारने ओबीसी वर्गाशी संबंधित केंद्रीय यादीचा वापर केला आहे. सर्वोच्च न्यायालयाच्या निर्देशानुसार, अखिल भारतीय आरक्षण योजना १९८६ साली सुरू करण्यात आली होती. सरकारी वैद्यकीय महाविद्यालयांमधील एमबीबीएसच्या उपलब्ध जागांपैकी १५ टक्के आणि मेडिकल पीजीच्या ५० टक्के जागा अखिल भारतीय आरक्षण योजनेअंतर्गत येतात. २००७ सालापर्यंत या योजनेअंतर्गत कोणतेही आरक्षण देण्यात आले नव्हते. सर्वोच्च न्यायालयाने २००७ साली अनुसूचित जातींसाठी १५ टक्के आणि अनुसूचित जमातींसाठी ७.५ टक्के आरक्षण लागू करण्याचे निर्देश दिले होते. देशात सध्या ५५८ वैद्यकीय महाविद्यालये आहेत. यापैकी २८९ सरकारी आणि २६९ खासगी महाविद्यालये आहेत. २०१४ साली देशात एमबीबीएसच्या ५४,३४८ आणि पीजीच्या ३०,१९१ जागा होत्या. २०२० मध्ये वाढ होऊन अनुक्रमे ८४,६४९ आणि ५४,२७५ जागा झाल्या आहेत.

ॲंटिबॉडिज कॉकटेल इंजेक्शन कोरोना रुग्णांसाठी ठरतेय रामबाण उपाय

■ **निमगाव** : जागतिक आरोग्य संघटनेने मान्यता दिलेले व जर्मनीस्थित रोश नावाच्या कंपनीने तयार केलेले ॲंटिबॉडिज कॉकटेल हे इंजेक्शन कोरोना रुग्णांसाठी रामबाण उपाय ठरत आहे. अकलूज येथील अकलूज क्रिटीकेअर व ट्रॉमा सेंटर या हॉस्पिटलने महिन्याभरापूर्वी कोरोना रुग्णांवर या इंजेक्शनचा वापर केला असून, अतिशय सकारात्मक रिझल्ट मिळाले आहेत. या हॉस्पिटलमधून गुरुवार अखेर ५६ रुग्णांना हे इंजेक्शन दिल्याने सर्वच्या सर्व ५६ रुग्णांना जीवदान मिळाल्याची माहिती अकलूज क्रिटीकेअर व ट्रॉमा सेंटरचे डॉ. धनेश गांधी यांनी देे. 'पुण्य नगरी'ची बोलताताना दिली.

याबाबत सविस्तर वृत्त असत की, कोरोनाच्या पहिल्या लाटेबरोबरच दुसऱ्या लाटेमध्येही अनेकांना आपले जीव गमवावे लागले. जर्मनीस्थित रोश नावाच्या कंपनीने सन २०२० मध्ये ॲंटिबॉडिज कॉकटेल हे इंजेक्शन तयार केले गेले. परदेशात या इंजेक्शनचा वापर सर्रास केला गेला. आपल्या देशात या इंजेक्शनचा वापर गेल्या दोन महिन्यांपासून केला जात असून, माळशिरस

तालुक्यात अकलूज क्रिटीकेअर व ट्रॉमा सेंटरने गेल्या महिनाभरापूर्वी तोंडले ता. माळशिरस येथील संतोष देशमुख (५०) यांना माळशिरस तालुक्यातील पहिले ॲंटिबॉडिज कॉकटेल हे इंजेक्शन दिले. यानंतर जवळपास ५६ रुग्णांना गुरुवारी



इंजेक्शन दिले गेले. यातील सर्वच्या सर्व रुग्ण पाचव्या दिवशी रुग्णालयातून घरी गेले असून, पाचव्या दिवशी या रुग्णांची आरटीपीसीआर चाचणी केली असता, ती निगेटिव्ह आली आहे.

केली आहे. त्या याचिकेवर सुनावणी झाली. यावेळी खंडपीठाने परीक्षा बोर्डाने परीक्षारद्द केल्या आहेत, त्यामुळे परीक्षेसाठी विद्यार्थ्यांकडून घेण्यात आलेल्या परीक्षा शुल्काचे काय? असा सवाल उपस्थित केला. तसेच विद्यार्थ्यांकडून घेतलेले परीक्षा शुल्क कसे आणि किती प्रमाणात परत करता येईल, या संदर्भात शिक्षण मंडळाने चार आठवड्यांत सकारात्मक निर्णय घ्यावा, असे निर्देश देत खंडपीठाने याचिकेची सुनावणी तहकूब केली.

यावर्षी १० वीच्या परीक्षेला सुमारे १७ लाख विद्यार्थी, तर १२ वी परीक्षेला सुमारे १५ लाख विद्यार्थ्यांनी अर्ज भरले होते. इयत्ता १० वीच्या प्रत्येक विद्यार्थाला ४१५ रुपये, तर १२ वीच्या परीक्षेत प्रत्येक विद्यार्थाला ५२० रुपये परीक्षा शुल्क आकारण्यात आले. विद्यार्थ्यांची संख्या पाहता महाराष्ट्र राज्य माध्यमिक आणि उच्च माध्यमिक शिक्षण मंडळाकडे दहावीच्या विद्यार्थ्यांकडून सुमारे ८० कोटी तर १२ वीच्या विद्यार्थ्यांकडून सुमारे ७० कोटी परीक्षा शुल्क जमा झाले आहे. परीक्षारद्द झाल्याने हे परीक्षा शुल्क बोर्डाने परत करावे, अशी मागणी याचिकेकत करण्यात आली आहे.

राज्य सरकारची उच्च न्यायालयात माहिती

या सर्व याचिकांवर सुनावणी झाली. या वेळी राज्य सरकारच्या वतीने महाधिवक्ता आशुतोष कुंभकोणी यांनी टास्क फोर्सची लवकरच मुख्यमंत्र्यांसोबत बैठक होणार असून, त्या बैठकीत दोन डोस घेतलेल्या नागरिकांना लोकल प्रवासाची मुभा देता येईल का? याबाबत निर्णय घेतला जाणार आहे. तसेच उच्च न्यायालयाच्या प्रशासकीय समितीच्या बैठकीत कोविड परिस्थिती व वकिलांच्या रेल्वे प्रवासाबाबत आढावा घेतला जाईल, असे स्पष्ट केले. याची दखल घेऊन न्यायालयाने याचिकेची सुनावणी सोमवारपर्यंत तहकूब केली.

नवे शिक्षण धोरण राष्ट्रनिर्माणच्या महायज्ञाचाच घटक!

(पान १ वरून) मोदींनी थेट शिक्षक आणि विद्यार्थ्यांशी संवाद साधत मातृभाषेतील शिक्षणाचेही महत्त्व अधोरेखित केले. मोदी म्हणाले की, देशात स्वातंत्र्याचा अमृत महोत्सव सुरू असताना नवे शिक्षण धोरण लागू करण्यात आले आहे. एका अर्थाने हे धोरण अमृत महोत्सवाचा भाग बनल्याचा आनंद त्यांनी व्यक्त केला. नव्या धोरणाच्या वर्षपूर्तीवर त्यांनी देशवासीयांचे आणि विद्यार्थ्यांचे अभिनंदन केले. तसेच हे नवे धोरण प्रत्यक्षात आणण्यासाठी प्रयत्न करणाऱ्यांचेही त्यांनी कौतुक केले. भविष्यातील आपली झेप किती उंच असेल हे आजघडीला आपण आपल्या विद्यार्थ्यांना कोणत्या प्रकारचे शिक्षण देतो यावर अवलंबून आहे, असेही त्यांनी सांगितले. २१व्या शतकातील युवकांना

जुनी बंधने तोडून नव्या जगाची निर्मिती करायची आहे. त्यांना आकाशात उंच भरारी घ्यायची आहे. चांगल्या शिक्षणासाठी विदेशात जावे लागते, असा समज अनेक दशकांपासून आपल्याकडे होता; परंतु आता चांगल्या शिक्षणासाठी विदेशी विद्यार्थी देशात येत असल्याचे चित्र पाहायचे असल्याचे मोदी या वेळी म्हणाले. उल्लेखनीय म्हणजे राष्ट्रीय शिक्षण धोरण-२०२० ला गतवर्षी २९ जुलै रोजी मोदींच्या अध्यक्षतेखालील मंत्रिमंडळाने मंजुरी दिली होती. ३४ वर्ष जुन्या धोरणाजागी हे नवीन धोरण लागू करण्यात आले होते. नव्या धोरणानुसार ४ वर्षांचे पदवी शिक्षण, १ वर्षांचे एम.ए. पदव्युत्तर शिक्षण तसेच ५+३+३+४ नुसार शिक्षणाचे उदारीकरण इत्यादी ठळक वैशिष्ट्ये आहेत.

शैक्षणिक नुकसान टाळणारी 'एबीसी'

पंतप्रधान नरेंद्र मोदी यांनी सुरू केलेल्या शैक्षणिक बँक आफ क्रेडिट (एबीसी) योजनेचा फायदा प्रामुख्याने अध्यावर शिक्षण सोडणाऱ्या विद्यार्थ्यांना होईल. एबीसी हे प्रत्येक विद्यार्थ्यांच्या शैक्षणिक माहितीची नोंद ठेवणारे अभासी स्टोअर हाऊस आहे. यासाठी महाविद्यालय आणि विद्यापीठांना या योजनेत नोंदणी करावी लागेल. यानंतर संबंधित शिक्षण संस्थांमध्ये शिक्षण घेणाऱ्या प्रत्येक विद्यार्थ्याचा डेटा यात जमा होण्यास सुरुवात होईल. जर एखाद्या विद्यार्थ्याने अध्यात शिक्षण सोडले, तर त्याला त्याच्या शैक्षणिक कालावधीप्रमाणे प्रमाणपत्र दिले जाईल. अर्थात प्रथम वर्ष उत्तीर्ण झाल्यास प्रमाणपत्र, द्वितीय वर्षात असल्याचे डिप्लोमा आणि तीन वर्ष पूर्ण केल्यास पदवी दिली जाईल. विद्यार्थ्यांना केंद्रस्थानी ठेवून ही बँक तयार करण्यात आली आहे. शिक्षण संस्था विद्यार्थ्यांच्या खात्यावर त्यांच्या अभ्यासक्रमानुसार क्रेडिट जमा करतील. त्यामुळे विद्यार्थ्याने अध्यावर शिक्षण सोडले तरी त्याला पुन्हा शिक्षणाच्या प्रवाहात येता येईल. स्टोरअमधील क्रेडिटचे आयुष्य हे ७ वर्षांपर्यंत असेल.

राज्यातील २५ जिल्ह्यांत निर्बंध शिथिल होणार

(पान १ वरून) राज्यातील कोरोनाच्या रुग्णांची कमी होणारी संख्या लक्षात घेता ज्या ठिकाणी रुग्णसंख्येचे प्रमाण घटत आहे, त्या जिल्ह्यांमध्ये निर्बंध शिथिल करण्यात यावेत, अशी मागणी केली जात होती. या पार्श्वभूमीवर मुख्यमंत्री उद्धव ठाकरे यांच्या अध्यक्षतेखाली टास्क फोर्स आणि आरोग्य विभागाच्या झालेल्या बैठकीत मोठा निर्णय घेण्यात आला आहे. बैठकीनंतर राजेश टोपे यांनी म्हटले की, पश्चिम महाराष्ट्रातील पुणे, सोलापूर, सातारा, सांगली, कोल्हापूर; कोकणातील रायगड, रत्नागिरी, सिंधुदुर्ग, पालघर; मराठवाड्यातील बीड; उत्तर

महाराष्ट्रातील अहमदनगर येथे निर्बंध कायम राहणार आहेत. तर २५ जिल्ह्यांतील परिस्थिती राज्याच्या सरासरीपेक्षा कमी आहे. तेथे निर्बंधाचे शिथिलीकरण करण्याचा निर्णय झाला आहे. मुख्यमंत्री उद्धव ठाकरे यांच्याकडे ही फाईल जाईल, त्यावर ते सही करतील त्यानंतर एक-दोन दिवसांत ही शिथिलता देण्यात येईल. सिनेमागृह आणि मॉलमधील कर्मचाऱ्यांचे लसीकरण करून चालू टेवण्याबाबत चर्चा झाली आहे. रेल्वे विभागाशी चर्चा करून लोकल सुरू करण्याबाबत मुख्यमंत्रीच निर्णय घेतील, असेही मंत्री टोपे म्हणाले.

(नियोजित) आयुष हाईट्स सहकारी गृहनिर्माण संस्था मर्या. पत्ता : सव्हे नं. १०, हिस्सा नं. ७, सव्हे नं. २९, हिस्सा नं. २१/१, सव्हे नं. २९, हिस्सा नं. ४७, व्हिलेज तिसगाव पाडा, विजय नगर, कल्याण (पू.), ता. कल्याण, जि. ठाणे

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खालील मिळकतीवर असलेल्या संस्थेची नोंदणी करून मिळणेबाबत उपरोक्त संस्थेकडून या कार्यालयाकडे मोफा अधिनियम १९६३ च्या कलम १० (१) नुसार अर्ज प्राप्त झाला आहे. सदर अर्जाची पुढिल सुनावणी दि. २३/०८/२०२१ रोजी दु. १२.०० वा. निश्चित केली आहे.				
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२९	-	४७	-	

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आपल्या भाषणात त्यांनी अकादमिक बँक ऑफ क्रेडिट (एबीसी), प्रादेशिक भाषामधून अभियांत्रिकीच्या प्रथम वर्षाचे शिक्षण, उच्च शिक्षणाचे आंतरराष्ट्रीयीकरण यांसारख्या दिशा-निर्देशांसह शिक्षण क्षेत्राशी संबंधित विविध महत्त्वपूर्ण उपक्रमांचा शुभारंभ केला. यामध्ये शहरांप्रमाणे गावपातळीवर 'विद्या प्रवेश'च्या स्वरूपातील प्ले स्कूल, माध्यमिक स्तरावर आरसन लॅब्वेज अर्थातच भारतीय सांकेतिक भाषेच्या रूपातील एक विषय, शिक्षकांच्या विशेष प्रशिक्षणासाठी तयार करण्यात आलेल्या 'निष्ठा २.०' कार्यक्रम, विद्यार्थ्यांमधील परीक्षेची भीती घालवणाऱ्या मूल्यांकनासंदर्भातील 'सफल' योजना आणि कृत्रिम बुद्धिमत्तेसाठी वाहिलेल्या एका स्वतंत्र संकेतस्थळासह विविध उपक्रमांचा समावेश आहे. खास बाब म्हणजे अभियांत्रिकीचे शिक्षण ११ प्रादेशिक भाषांमधून देण्यासाठी विशेष भाषांतर टूल तयार करण्यात आले आहे. प्रथमच अधिकृत भाषेचा दर्जा देण्यात आलेल्या सांकेतिक भाषेचा जवळपास ३ लाख दिव्यांग विद्यार्थ्यांना लाभ होईल. तर राष्ट्रीय डिजिटल शिक्षण आर्किटेक्चर (एनडीईएआर) आणि राष्ट्रीय शिक्षण तंत्रज्ञान मंच (एनईटीएफ)द्वारे देशाला डिजिटल आणि तांत्रिक दिशा मिळेल, असे मोदी म्हणाले.



श्रीलंकेचा मालिका विजय

भारताचे फलंदाज ढेपाळले

■ **कोलंबो** : कोरोनाचा संसर्ग झाल्यामुळे मुख्य खेळाडूंच्या अनुपस्थितीत खेळण्याचा फटका भारतीय संघाला टी-२० मालिकेतील अंतिम सामन्यात बसला. श्रीलंकेच्या माऱ्याचा सामना करताना भारताची अनुभवी फलंदाजी ढेपाळली आणि त्यांना ८ बाद ८१ धावांपर्यंत मजल मारता आली. श्रीलंकेने ७ गडी आणि ३३ चेंडू राखून आव्हान सहज पार करत टी-२० मालिकेचे विजेतेपद २-१ ने पटकावले.

जायबंदी नवदीप सैनीला वगळून संदीप वॉरियरला पदार्पणाची संधी अंतिम सामन्यात देण्यात आली. नाणेफेक जिंकत प्रथम फलंदाजी करण्याचा कर्णधार शिखर धवनचा निर्णय साथ ठरला नाही. कारण भारताने

आघाडीचे ४ फलंदाज ५ षटकांत २५ धावांवर गमावले. कर्णधार धवन (०) पहिल्याच चेंडूवर स्लिपमध्ये झेल देत बाद झाला. डावखुरा देवदत्त पडिक्कल (९) फार काळ उभा राहू शकला नाही आणि मॅडॅसच्या गोलंदाजीवर पायचीत झाला. संजू संमसनचे अपयश कायम होते तो भोपळही फोडू शकला नाही. ऋतुराज गायकवाडने एक बाजू लावून धरली होती; पण २ चौकारांनी १४ धावा काढत त्याने परतीची वाट धरली. नितीश राणाच्या (६) रूपात भारताने अर्धा संघ ३६ धावांवर गमावला. भुवनेश्वर कुमार १६ धावांवर बाद झाल्यानंतर कुलदीप यादवने तळ्याच्या फलंदाजांना साथीला घेतले. त्यामुळे भारताला निर्धारित २० षटकांत ८ गड्यांच्या बदल्यात ८१ धावांपर्यंत

मजल मारता आली. सर्वाधिक २३ धावा काढणाऱ्या कुलदीप यादवच्या खेळीत एकही चौकार किंवा षटकाराचा समावेश नव्हता. श्रीलंकेकडून वाहिदू हसरंगाने सर्वाधिक ४, तर कर्णधार दासून शनाकाने दोन बळी घेतले.

छोटेखानी धावसंख्येचा पाठलाग करताना श्रीलंकेला पहिले तीन धक्के फिक्की गोलंदाज राहुल चहरने दिले. अविष्का फर्नांडोचा (१२) झेल स्वतःच्या गोलंदाजीवर घेतल्यानंतर त्याने मिनेद भानुकाला (१८) पायचीत पकडले. चहरने पुन्हा एकदा कमाल दाखवत सदिरा समरविक्रमच्या (६) यष्ट्या उद्ध्वस्त केल्या. धनंजया झ सिल्वा (२३) आणि वाहिदू हसरंगाने (१४) त्यानंतर सूत्रे हातात घेत आणखी पडझड होऊ दिली नाही.

मुख्यमंत्र्यांबद्दल अरे-तुरे बोलणे महाराष्ट्राची संस्कृती नाही!

(पान १ वरून) करण्यासाठी जातात, त्यावेळी राजशिष्टाचारप्रमाणे जिल्हाधिकारी आणि अधिकारी उपस्थित राहतात. कुणीही मुख्यमंत्री असेल तर तसेच होणार, असे सांगताना पवार यांनी नैसर्गिक संकटकाळात पक्षीय मतभेद, पक्षीय वाद आणायचे नसताना, असा सल्ला दिला. पाच वर्षे विरोधी बाकावर असताना राज्यावर संकट आल्यावर आम्ही जात होतो. त्यावेळी मी जिल्हाधिकारी आले नाही, प्रांत कुठे गेला,

मामलेंदार कुठे आहे, असे कधीही विचारले नाही, असे पवार म्हणाले. महाराष्ट्राला मोठी परंपरा लाभली आहे, तेव्हापासून मोठमोठे लोक राज्याचे प्रमुख झाले. त्यात यशवंतराव चव्हाण, वसंतदादा पाटील, शरदराव पवार, शंकरराव चव्हाण, विलासराव देशमुख यांचा काळ आठवला, तर कधीही अशा पद्धतीने मुख्यमंत्र्यांबद्दल अनुद्गार त्या काळातील विरोधी पक्षांच्या लोकांनी किंवा विरोधी पक्षनेत्यांनी काढलेले नाहीत.

मानीव अभिहस्तांतरण संबंधी जाहीर नोटीस बळीराम गौरी सहकारी गृहनिर्माण संस्था मर्या.

पत्ता : जुना मुंबई-पुणे रोड, कळवा (प.), जि. ठाणे-४०० ६०५

यांनी खालील मिळकतीचे एकतर्फी मानीव अभिहस्तांतरण करून मिळणेबाबत या कार्यालयाकडे महाराष्ट्र मालकी-हक्कांच्या सदनिर्णयाबत (त्या बांधण्यास प्रोत्साहन देणे, त्यांची विक्री, व्यवस्थापन व हस्तांतरण यांचे नियमन करणारे) अधिनियम १९६३ चे कलम १९ अन्वये अर्ज केलेला आहे. सदर अर्जाची पुढिल सुनावणी दि. ३०/०८/२०२१ रोजी दु. १.०० वा. खालील नमूद कार्यालयीन पंचायत निश्चित करण्यात आलेली आहे.

प्रतिवादी – मेसर्स गणशी विल्डर्स तर्फे भागीदार प्रोप्रायटर किशोर के. शिळकर, रघुनाथ नामदेव, गोपीनाथ नामदेव, हरिचंद्र गौरी, विठ्ठलबाई म्हन्ने आणि या मिळकतीबाबत ज्या कोणाचे हितसंबंध असतील त्यांनी त्यांचे म्हणणे वरील सुनावणीचे दिवशी व वेळी हजर राहून सादर करावे.

कोवीड-१९ या जागतिक महामारीच्या प्रादुर्भावामुळे आपण आपले लेखी म्हणणे सद्यस्थितीत खालील नमुद ईमेल वर पाठवू शकतात.

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मालमत्ता वर्णन : मौजे – कळवा, ता. ठाणे, जि. ठाणे

जुना सव्हे नं.	नविन सव्हे नं.	हिस्सा नं.	प्लॉट नं.	क्षेत्रफळ
२४	-	५	-	५८० चौ.मी.

जिल्हा उपनिबंधक, सहकारी संस्था यांचे कार्यालय, पहिला मजला, गावदेवी मंडई, ठाणे (प.), जि. ठाणे. पिन कोड – ४०० ६०२. दूरध्वनी-०२२ २५३३१४८६, दिनांक : २९/०७/२०२१

शिक्का

सक्षम प्राधिकारी तथा जिल्हा उपनिबंधक, सहकारी संस्था, ठाणे

फॉर्म ए-सार्वजनिक उद्घोषणा

(नारंगी नगरी आणि दिवाळखोर् मंडळ, भारत (कोर्पोरेट व्यवसायातील नादारी विभेदन प्रक्रिया) विधिमय २०१६ च्या विधिमय ६ अंतर्गत)

(देशीयतर काढून घ्यावेट लिमिटेड)

ध्या कर्वाचे तसू देण्यासाठी प्रस्तुत तपशील

१	कोर्पोरेट कर्जदाराचे नाव	देशीयतर काढून घ्यावेट लिमिटेड
२	कोर्पोरेट कर्जदाराच्या स्थापनेची तारीख	२१ ऑक्टोबर २००२
३	प्राधिकारी च्याच्या अंतर्गत कोर्पोरेट कर्जदाराची स्थापना/नोंदणी करण्यात आली आहे.	कंपनी निबंधक (मुंबई) च्याच्याकडे नोंदणीसह कंपनी कायदा, १९५६ अंतर्गत विधित्त स्थापित कंपनी.
४	कोर्पोरेट कर्जदाराचा कोर्पोरेट ओळख क्र. / मर्यादित नावितर ओळख क्र.	U74999MH2002PTC137629
५	कोर्पोरेट कर्जदाराच्या नोंदणीकृत कार्यालयाचा आणि प्रमुख कार्यालयाचा (असल्यास) पत्ता	कुलकर्णी हाऊस, दुसरा मजला, घंटाळी रोड, नोंपाडा, ठाणे-४०० ६०२, महाराष्ट्र, भारत.
६	कोर्पोरेट कर्जदाराच्या संबंधात दिवाळखोर्स प्रारंभीची तारीख	मानीय एनसीएलटी, मुंबई खंडपीठाची आदेश घेण्या : २३ जुलै २०२१ संकेतस्थळावर आदेशाची प्रत अपलोड केली : २८ जुलै २०२१ १९ जानेवारी २०२२
७	नादारी विभेदन प्रक्रिया बंद होण्याची अनुमति तारीख	नाही
८	अंतरिम विभेदन व्यवसायिक म्हणून कार्यरत नादारी व्यावसायिकाचे नाव आणि नोंदणी क्र.	श्री. विवेक मुलीशर दामाडे आयबीबीआय नोंदणी क्र. IBB/IPA-001/IP-P00306/2017-2018/10570
९	मंडळाकडे नोंदणीकृत असल्यानुसार, अंतरिम विभेदन व्यवसायिक म्हणून कार्यरत नादारी व्यावसायिकाचा पत्ता आणि ई-मेल	बी-१३, तुळी गार्डन, हवॉय पॅलेसकड, वडगाव बुद्रुक ११, पुणे-४११ ०५१ ई-मेल - cavivekdabshade@gmail.com
१०	अंतरिम विभेदन व्यावसायिकासोबत संपर्कासाठी वापरण्यात येणारा पत्ता आणि ई-मेल	बी-१३, तुळी गार्डन, हवॉय पॅलेसकड, वडगाव बुद्रुक ११, पुणे-४११ ०५१ ई-मेल - desmirancrncip@gmail.com
११	दावे सादर करण्याची अंतिम तारीख	१९ ऑगस्ट २०२१
१२	अंतरिम विभेदन व्यावसायिकाद्वारे निर्धारित, सेवेतून २१ घ्या उपसेवेतून (६९) घ्या कलम (बी) अंतर्गत काही असल्यास, घनकोचे प्रमाण	लागू नाही
१३	प्रमाणित घनकोचे अधिकृत प्रतिनिधी म्हणून काम करण्यासाठी अभिज्ञात नादारी व्यावसायिका	

Assam govt issues travel advisory, says going to Mizoram is not safe

TORA AGARWALA
SILCHAR, JULY 29

FOUR DAYS after six Assam Police personnel were killed in violent clashes at the Assam-Mizoram border, the Assam government Thursday issued an unusual travel advisory asking people not to travel to Mizoram citing a "threat to personal safety".

Mizoram, meanwhile, objected to a large contingent of Assam Police personnel being mobilised at the interstate border.

Assam's advisory, from the state's Home and Political Department, said: "Given the critical prevailing situation, the people of Assam are advised not to travel to Mizoram as any threat to personal safety of people cannot be accepted." It also advised people of Assam, who stay in Mizoram for work, to "exercise utmost caution".

The notice said there had been several cases of violent skirmishes in the border area, and that the latest incident had led to indiscriminate firing on police personnel as well as civilians in Cachar district.

"Even after this incident, certain Mizo Civil society, students and youth organisations are constantly issuing provocative statements against the state of Assam and its people. It has been reliably learnt from video footage available with Assam police that many civilians are heavily armed with automatic weapons, etc. In view of the above and with the purpose of ensuring safety and security, a travel advisory is hereby issued to all the people of Assam," it said.

In Mizoram, Home Secretary Labbaikang wrote in a letter to the Centre's Additional Secretary in-charge of Northeast that "armed personnel of Assam Police were moving to Dholai and Hawaithang areas, which are along the interstate border".

"In view of the tense situation at present, mobilisation of a large contingent of police at the interstate border by Assam is quite objectionable, and will lead to apprehensions and panic among the people on both sides," the letter said, while urging the Union Home Ministry to direct Assam to refrain from such reinforcement.

Since the clashes at the Lalupur (Assam)-Vairengte (Mizoram) border, an uneasy calm has prevailed at the site, with the Union Home Ministry ordering deployment of central forces.

On Wednesday, after a meeting of Union Home Minister Amit Shah with Chief Secretaries and DGPs of both states in Delhi, it was decided that the two sides should "continue discussions mutually to resolve the border issue in an amicable manner".

The two states share a 164.6-km border between Assam's Cachar, Hailakandi and Karimganj districts, and Mizoram's Kolasib, Mamit and Aizawl. While tensions have been flaring over the past year at different spots of the contested border, Monday's incident was the most violent.

On Wednesday, Mizoram Chief Minister Zoramthanga had tweeted a video of Assam resi-

dents receiving Covid vaccines at a church hall in Aizawl, with the message: "Our Assam brethren receiving their Covid vaccines at a Local Church hall in Aizawl. Non-Mizos from all walks of life within Mizoram are at peace. I urge

everyone to remain peaceful and refrain from any sort of violence. NorthEast will always be One."

In two more directives issued Thursday, Assam ordered that all vehicles entering the state from Mizoram be checked for "illicit dr-

ugs", but also asked senior police officers and deputy commissioners in Cachar and Kamrup (Metro) districts to "ensure the safety and security of persons belonging to Mizoram staying at Mizoram Houses at Guwahati and Silchar".



REHABILITATION COUNCIL OF INDIA (RCI)
(A Statutory Body of Ministry of Social Justice and Empowerment)
DEPwD, Government of India
E-mail: rci-depwwd@gov.in Website: www.rehabcouncil.nic.in
Tel.: 011-26532408, 26532384, 26534287, 26532816



ADMISSION NOTIFICATION
CERTIFICATE IN COMMUNITY BASED INCLUSIVE DEVELOPMENT (CBID)
(A COMPETENCY BASED TRAINING PROGRAMME)
Jointly Developed By RCI & University of Melbourne, Australia

CBID programme has been developed with an objective to create a pool of grass-root rehabilitation "Divyang Mitra" at community level who can work alongside "ASHA" and "Anganwadi workers" to deal with Cross Disability issues and facilitate main streaming of persons with disabilities in the society. The programme has been designed to provide competency based knowledge and skills among these Divyang Mitra to enhance their ability for rehabilitation of persons with disabilities.

Duration	Eligibility	Mode	Training Contents
06 Months	Age 18-45 yrs	Face-to-face/Online	Practical (60%) / Theory (40%)

RCI's approved training institutes for CBID Training Programme

1. AYINSHD Mumbai, 2. NIEPMD, Chennai, 3. NIEPID, Secunderabad, 4. SVNIRAT, Cuttack, 5. NIEPVD, Dehradun, 6. NILD, Kolkata 7. CRC, Sundernagar, 8. SIRTAR, Rohtak 9. Aakashna Lions Institute, Rajpur, 10. BPA, Ahmedabad, 11. Bethany Society, Shillong, 12. CBM Bengaluru, 13. Holy Cross Service Society, Trichy, 14. HCH, Herbertpur, Dehradun 15. SNEH, Nagda, MP 16. Shishu Sarothi, Guwahati, For further details like phone number, e-mail id, website of the above training institutes, candidates are advised to visit Council's website www.rehabcouncil.nic.in.

Salient Features	
No Admission fee, no entrance test, admission will be given on merit basis (Marks obtained at class Xth).	Local candidates having working experience in the community work and persons with disabilities with lived experience.
On successful completion of training followed by examination, the CBID workers will be termed as 'Divyang Mitra'.	Parents/ Siblings of persons with disabilities, Women candidates are encouraged to apply.
Candidates possessing higher qualification will be given preference Certification by National Board of Examination in Rehabilitation (NBRE).	At present this training programme will be conducted in Hindi and English Languages only.
Selected candidates (PwD Candidates Rs. 700/- per month & General Candidates Rs. 500/- per month) will be eligible for stipend, subject to fulfillment of stipulated guidelines. Candidates can opt any three institutes of their choice in order of preference.	
Interested candidates are advised to visit the Council's website for further details like course details, application form, last date for submission of application form etc. Interested candidates may download the application form from the Council's as well as training Institutes website.	
Application form will be available from 27/July, 2021.	Last Date for Submission of Applications : 10/August, 2021

1st BATCH OF CBID TRAINING PROGRAMME WILL BE COMMENCED FROM LAST WEEK OF AUGUST, 2021.

davp 38115/11/0003/2122

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF (DESIKARAN CARTONS PRIVATE LIMITED)
RELEVANT PARTICULARS

1. Name of corporate debtor	DeSikaran Cartons Private Limited
2. Date of incorporation of corporate debtor	21st October 2002
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai).
4. Corporate Identification No. / Limited Liability Identification No. of corporate debtor	U74999MH2002PTC137629
5. Address of the registered office and principal office (if any) of corporate debtor	Kulkarni House, 2nd Floor, Ghantiali Road, Naupada, Thane-400602, Maharashtra, India
6. Insolvency commencement date in respect of corporate debtor	Hon'ble NCLT, Mumbai Bench Order Pronounced on: - 23rd July, 2021. Copy of Order Uploaded on the Website:- 28th July, 2021
7. Estimated date of closure of insolvency resolution process	19th January, 2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vivek Muralidhar Dabhadre IBBI Registration No. IBBI/IPA-001/IP-P00306/2017-2018/10570
9. Address and e-mail of the interim resolution professional, as registered with the Board	B-13, Trupti Garden, Near Harshal Palace, Wadgaon BK II, Pune-411051 Email: cavivekdabhadre@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	B-13, Trupti Garden, Near Harshal Palace, Wadgaon BK II, Pune-411051 Email: desikarancip@gmail.com
11. Last date for submission of claims	11th August, 2021
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, as ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **DeSikaran Cartons Private Limited** on 23rd July, 2021.

The creditors of **DeSikaran Cartons Private Limited**, are hereby called upon to submit their claims with proof on or before 11th August, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. [Not Applicable]

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Vivek Muralidhar Dabhadre
Interim Resolution Professional
IBBI Registration No. IBBI/IPA-001/IP-P00306/2017-18/10570
Date: 30th July 2021 Place: Pune

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI (Pursuant to section 374(b) of the Companies Act, 2013 and Rule 4 (1) of the Companies (Authorised to Register) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days heretofore but before the expiry of thirty days hereinafter, to the Registrar at Central Registration Centre (CRC) Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050 that **TOYA AGRISOLUTIONS LLP (LLPIN: AAS-0420)** a LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by Shares.

2. The principal objects of the company are as follows:
"To solve problems and infuse efficiency in the agriculture ecosystem with technology as the enabler to engage and empower the farmers and the Tractor and other Agricultural equipment owners through TOYA application platform".

3. A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the registered office at: **4/F, MARUTI COMPLEX, 2nd FLOOR ABU HW, PALANPUR, BANASKANTHA-385001, INDIA**

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IMT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the Company at its registered office.

NAME OF APPLICANTS Sd/-
1. RAMILABEN KIRANKUMAR PATEL (Designated Partner)
2. HITESHBHAI PREMJIBHAI CHAUDHARI (Designated Partner)
Date : 30.07.2021 | Place : Palanpur

ONLINE TENDERING Road & Building Department Government Of Gujarat.
TENDER NOTICE No SK 03 OF 2021-22

In the name and on behalf of Governor of Gujarat State the Executive Engineer, (R&B) Division, Rajpipla Dist. Narmada. Phone No. 02640-222939 invited online tender Sr. No. 01 Tender in B-1 From in R&B Dept. & NWR & WS Dept. from the Experienced Contractor. Estimated cost of the work is Rs.16.28 Lac.

The Bid documents will be available on web site <https://rnb.nprocure.com> and also on Information department website www.statetenders.com For further particular visit us on above mentioned website up to 18.00 hours on Sr No. 01 Works dated 05-08-2021 Scanned copy of Demand Draft for Tender fee, FDR for EMD, EMD Exemption certificate copy, BANK SOLVANCY & REGISTRATION CERTIFICATE shall have to be submitted online as per the e-tender notice para 5.1 to 5.5 other wise Tenders shall be considered non responsive While true copies of these documents are to be submitted for work no 01 to the Executive Engineer, Rajpipla (R&B) Division, Rajpipla from Dt.: 06-08-2021 to Dt.: 12-08-2021 by R.P.A.D. / Speed Post.

INF/Narmada/136/2021-22

ARDI INVESTMENT & TRADING COMPANY LIMITED
CIN : L65923MH1981PLC024912
Address: Shop No. 3, Hemu Castle, Dada hari Road, Nr. Gokhibai School Vile Parle West, Mumbai, Maharashtra-400056.
Phone : 9898614159, Email: compliance@ardi.com

EXTRACT OF UNAUDITED STANDALONE FINANCIAL RESULTS FOR THE QUARTER ENDED ON 30TH JUNE 2021
(Rs. in Lacs)

Sr. No.	Particulars	Quarter ended on 30.06.2021	Quarter ended on 31.03.2021	Quarter ended on 30.06.2020	Year ended on 31.03.2021
		Unaudited	Audited	Unaudited	Audited
1	Total Income	0.00	103.69	0.00	103.69
2	Net Profit for the year before tax	-6.01	98.94	-0.01	98.76
3	Net Profit for the year after tax	-6.01	89.94	-0.01	89.76
4	Total Comprehensive Income for the year	0.00	103.69	0.00	103.69
5	Paid up Equity Share Capital	40.00	40.00	40.00	40.00
6	Other Equity Excluding Revaluation Reserve	-	-	-	-
7	Earnings per share (Face Value of Rs. 10/- each) - Basic and Diluted	-1.50	22.49	0.00	22.44

Note:

- The above Financial Results were reviewed by the Audit Committee and Approved by the Board of Directors at their respective Meetings held on 29th July 2021.
- The Statutory Auditors have carried out Limited Review of the above standalone financial results for the quarter ended 30th June 2021 as required under Regulation 33 of SEBI (Listing Obligations & Disclosure Requirements) Regulations, 2015.
- The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the same is available on the websites of the Stock Exchange(s) and the listed entity.
- Previous periods figures have been regrouped/reclassified where considered necessary to conform to current period's classification.

For and on behalf of
Ardi Investment & Trading Company Limited
Sd/-
Gautam P. Sheth (Managing Director)

Place: Ahmedabad
Date: 29/07/2021

PUNJAB STATE POWER CORPORATION LTD.
Regd. Office : PSEB Head Office, The Mall Patiala-147001.
Corporate Identity Number U40109PB2010SGC033613 : Website : www.pspcl.in
(Contact No. 95451-22185)

Tender Enquiry No. 238/SS-II(D) **Dated: 29.07.2021**

Dy.CE/Substation Design/ TS Organization, C-1 Shakti Vihar. PSPCL Patiala invites E-tender for Design, Manufacture, Testing, Supply & Delivery of 350 nos 66KV Current Transformers. For detailed NIT & Tender Specification, please refer to <https://eproc.punjab.gov.in> from 30.07.2021 (09:00AM onwards).

Note: Corrigendum and amendments, if any, will be published online at <https://eproc.punjab.gov.in>

CMS/21 6364P/6

State Bank of Baroda
Rasta, Satellite, Ahmedabad-380015, Gujarat, India. Phone : 91 079 26762019, (D) 26763510 (G), Email : satish@bankofbaroda.com, Web : www.bankofbaroda.com

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of Bank of Baroda under the Securitisation and Reconstruction of Financial Asset and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated 19.05.2021 calling upon the Borrower M/s. Kothari Automobiles Proprietor M/s Ratu Auto Gas Pvt Ltd [Directors: Shri Chirag Chandrakantbhai Shah, Shri Nayanbhai Manubhai Bhow] and Shri Chirag Tushar Shantilal Kothari to repay the amount mentioned in the notices aggregating Rs.1,04,26,742.85 (Rupees One Crore Four Lac Twenty Six Thousand Seven Hundred Forty Two and Paise Eighty Five only) with further interest thereon as mentioned in the notice, till the date of payment and incidental expenses, costs, charges incurred / to be incurred less recovery within 60 days from the date of receipt of the said notice.

The Borrower / Guarantor / Mortgagor having failed to repay the amount, notice is hereby given to the Borrower / Guarantor / Mortgagor and the public in general that the undersigned is in **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub Section (4) of Section 13 of Act read with Rule 8 of the Security Interest Enforcement) Rules, 2002 on this the 26th day of July of the year 2021.

The Borrower / Guarantor / Mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with property will be subject to the charge of the Bank of Baroda for an amount of **Rs.1,04,26,742.85 (Rupees One Crore Four Lac Twenty Six Thousand Seven Hundred Forty Two and Paise Eighty Five only)** with further interest thereon as mentioned in the notice, till the date of payment and incidental expenses, costs, charges incurred / to be incurred less recovery.

The borrower's attention is invited to the provisions of sub-section (8) of section 13 of the SARFAESI Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece and parcel of property owned by **Smt Tushar Shantilal Kothari** being Private Plot No 9 admeasuring about 294.80 Sq. Yards i.e. 246.48 Sq. Mtrs along with construction on the Ground Floor, First Floor and Second Floor admeasuring about 310.39 Sq. Yards i.e. 259.52 Sq. Mtrs of Residential Building there on in the society known as "**Parvatnagar**" situated lying and being at **Mouje Vejalpur, Taluka City** in the Registration District and Sub District of Ahmedabad and bounded as
East : Road West : Sub Plot No 13
North : Flat South : Road
Date : 26/07/2021 Place : Ahmedabad
Authorised Officer Bank Of Baroda

MANAPPURAM FINANCE LTD.
CIN:L65910KL1992PLC006623, IV/70A (old) W638A(New), Manappuram House, Valpadd, Thiruvur, Kerala - 680 567.

GOLD AUCTION NOTICE

The pledges, in specific and the public, in general, are hereby notified that public auction of the gold ornaments pledged in the below accounts is proposed to be conducted at the following branches on 16/08/2021 from 10.00 am onwards. We are auctioning gold ornaments defaulted customers who have failed to make payment of his/her loan amount despite being notified by registered letters. Unauctioned items shall be auctioned on any other days without further notice. Changes in venue or date (if any) will be displayed at auction centre and on website without any further notice.

List of pledges:-

BHARUCH, ANKLESWAR BHARUCH, 114640700022417, 2500, 2583, 2600, 2847, 2950, 2960, 3053, 3054, 3109, 3138, 3139, 3140, 3141, 3142, 3143, 3144, 3226, 3256, 3880, 3881, 3882, 3895, 3899, 3902, 3909, 3915, 3919, 3923, 3924, 3925, 3927, 3928, 3932, 3933, 3936, 3937, 3945, 3947, 3948, 3953, 3954, 3955, 3959, 3960, 3967, 3968, 3969, 3970, 3978, 3979, 3980, 3991, 3992, 3997, 3999, 4010, 4012, 4013, 4027, 4035, 4037, 4038, 4040, 4041, 4045, 4046, 4047, 4048, 4049, 4050, 4051, 4059, 4060, 4061, 4064, 4065, 4070, 4072, 4076, 4077, 4078, 4080, 4082, 4085, 4086, 4087, 4088, 4090, 4098, 4105, 4108, 4110, 4112, 4113, 4118, 4124, 114640730010735, 0748, 0749, 0809, 0846, 1039, 1051, 1071, 1094, 1207, 1208, 1209, 1210, 1211, 1212, 1213, 1782, 1790, 1830, 1833, 1838, 1846, 1847, 1853, BHARUCH STATION ROAD, 116020700019080, 9706, 9845, 116020700020166, 0246, 0390, 0724, 0728, 0730, 0744, 0746, 0748, 0762, 0777, 0792, 0797, 0803, 0804, 0808, 0817, 0820, 0828, 0830, 0831, 0832, 0833, 0834, 0841, 0842, 0856, 116020730010407, 0429, 0942, 0950, 0953, AIE MATA ROAD, 117150700025621, 117150700030141, 0363, 0511, 0590, 0661, 0716, 1314, 1315, 1325, 1326, 1333, 1335, 1337, 1354, 1355, 1372, 1387, 1388, 117150730008818, 9016, 9368, 117150730010686, 0690, 0717, 0720, 0721, 0723, 0754, 0802, 0818, 0819, 0830, 0871, 0893, 117150780000003, MAHIDHARPURA, 117100700025164, 5259, 5268, 5378, 5502, 5503, 5504, 5505, 5505, 5649, 5701, 5755, 5930, 6392, 6394, 6402, 6403, 6415, 6417, 6427, 6428, 6460, 6482, 6486, 6490, 6497, 6498, 6501, 6518, 6538, 6543, 6545, 6559, 6563, 6564, 6565, 6569, 6570, 117100730010263, 0341, 0508, 0509, 0513, 0878, 1105, 1129, 1141, 1154, 1167, 1168, 1194, 1215,

Persons wishing to participate in the above auction shall comply with the following:- Interested Bidders should submit Rs. 10,000/- as EMD (refundable to unsuccessful bidders) by way of Cash on the same day of auction. Bidders should carry valid ID card/PAN card. For more details please contact 9072604049.

Authorised Officer
For Manappuram Finance Ltd

ONLINE TENDERING Road & Building Department Government Of Gujarat.
TENDER NOTICE No SK 01 OF 2021-22

In the name and on behalf of Governor of Gujarat State the Executive Engineer, (R&B) Division, Rajpipla Dist. Narmada. Phone No. 02640-222939 invited online tender Sr. No. 01 to 02 Tender in R&B Dept. & NWR & WS Dept. from the Experienced Contractor. Estimated cost of the work is Rs.49.86 Lac to 49.90 Lac.

The Bid documents will be available on web site <https://rnb.nprocure.com> and also on Information department website www.statetenders.com For further particular visit us on above mentioned website up to 18.00 hours on Sr No. 01 to 02 Works dated 05-08-2021 Scanned copy of Demand Draft for Tender fee, FDR for EMD, EMD Exemption certificate copy, BANK SOLVANCY & REGISTRATION CERTIFICATE shall have to be submitted online as per the e-tender notice para 5.1 to 5.5 other wise Tenders shall be considered non responsive While true copies of these documents are to be submitted for work no 01 to 02 to the Executive Engineer, Rajpipla (R&B) Division, Rajpipla from Dt.: 06-08-2021 to Dt.: 12-08-2021 by R.P.A.D. / Speed Post.

INF/Narmada/135/2021-22

Rajkot Nagarik Sahakari Bank Ltd.
(Multistate Scheduled Bank)

Possession Notice
(For Immovable Property)

R.O. & H.O.: "Arvindbhai Maniar Nagarik Sevalay", 150' Ring Road, Nr. Ralya Circle, Rajkot. Ph. 2555716

Whereas The undersigned being the authorized officer of Rajkot Nagarik Sahakari Bank Ltd., H.O. Rajkot under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 Section 13(2) and in exercise of powers conferred under the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 06/03/2017 by Regd.A.D. Post calling upon the borrower **Malvi Jalpaben Bharatkumar** to repay the amount mentioned in the notice being Rs.14,25,893-00 (Rupees Fourteen Lakh Twenty Five Thousand Eight Hundred Ninety Three Only) and interest thereon due from 01/03/2017 within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers, guarantors and the public in general that the undersigned has taken possession of Property described herein below through Mamladar & Executive Magistrate Rajkot (West) on 26/07/2021 in pursuance of the Order Dt.30/10/2018 issued by the Hon. Dist. Magistrate Rajkot under section 14 of the SARFAESI Act-2002. The borrower in particular, the guarantors and the public in general is hereby cautioned not to deal with the following property and any dealing with this property will be subject to the charge of Rajkot Nagarik Sahakari Bank Ltd., Rajkot for an amount outstanding as on 29/02/2020 Rs.19,01,714-00 (Rupees Nineteen Lakh One Thousand Seven Hundred Fourteen Only) + interest thereon due from 01/03/2020.

Description of Property
Immovable Property situated in Rajkot Dist., Sub Dist. Rajkot, Rajkot City, Bedinaka, Kadiyawad Street No.1, Property known as Meghji Vala Lekh No.13 Dated 30/01/1926 paiki City Survey Ward No.2 paiki City Survey No.1539 Paiki Land Approx. 68-5-141 Sq. Yards (Approx.58-76 Sq. Meter) along with construction standing thereon acquired Vide Regd. Sale deed No.6978 Dated 30/08/2016 in the Name of Smt.Jalpaben Bharatbhai Malvi and bounded by as under:-
North : Road. East : Other's Property.
South : Ram Mandir and Others property. West : Other's Property.
(Short Address: Bedinaka, Kadiyawad-1, Rajkot.

Place : Rajkot Authorized Officer,
Date : 29/07/2021 Rajkot Nagarik Sahakari Bank Ltd., Head Office, Recovery Dept., Rajkot.

Classifieds

Name Changed
In the Birth Certificate of Yash Rajendra Desai the mother's name is wrongly recorded as Anitaben Whose mother's name is actually Nita. Resi. C/56, Alankar Apartment, Vejalpur, Ahmedabad

CHANGE OF NAME
I, here undersigned Laxmi Chandraprakash Resi. A1/142, Siddharth Bunglows, Opp. Urmi School, Sama Savli Road, Karelbaug, Vadodara-18 I have changed My Name from **LAKSHMI to LAXMI CHANDRAPRAKASH** for all purpose
Affidavit No. IN-GJ90540256083222T Dated: 28.07.2021

CHANGE OF NAME
I have Changed my old name from **Patel Goral Hiteshkumar** to New name **Patel Goralben Hiteshkumar**
Address : SVKM Staff Quarter Kadi School, Sector - 23 Gandhinagar - 382023.

CHANGED OF NAME
I HAVE CHANGED OF NAME FROM **ALLA RADHA RANI TO POLISETY RADHA RANI**
----- ADDRESS : -----
M1, ADITYA NAGAR, NEAR BIRLA MANDIR, VERAVAL - 362266, DIST - GIR SOMNATH

BUSINESS
Earn Daily unlimited. grow medicinal mushrooms at home. we buy. farm videos avbl whatsapp ur name.8421321957 PatilExports(R). 0090288535-1

PERSONAL
I, Dhamboliyawala mubin-abanu abdul razzak Residing at motivahor-vad, moriwala no darwa-jo, modasa-383315, gujarat, have changed my name to Dhamboliyawala mubina-banu Abdurajjak. 0050181507-1

IMPORTANT
Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

ECOPLAST LIMITED
Registered Office: National Highway No. 8, Water Works Cross Road, Abrama, Valsad - 396002, Gujarat
Tel: (02632) 226157, Fax: (02632) 226073
Corporate Identification Number (CIN): L25200GJ1981PLC004375
E-mail : Antony@ecoplastindia.com | Website : www.ecoplastindia.com

NOTICE

NOTICE is hereby given that the Thirty Ninth Annual General Meeting (AGM) of the members of Ecoplast Limited will be held on Saturday, 28th August 2021 at 11.00 A.M. IST through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of AGM which will be circulated for convening the AGM. This is in view of the continuing COVID-19 pandemic and in compliance with the General Circular No. 20/ 2020 dated May 5, 2020 read with General Circular No. 14/2020 dated April 8, 2020 and General Circular No. 17/ 2020 dated April 13, 2020 and General Circular No. 2/ 2021 January 13, 2021 issued by the Ministry of Corporate Affairs (collectively referred to as "MCA Circulars"), Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated 12th May, 2020 and January 15, 2021 issued by the Securities and Exchange Board of India ("SEBI Circulars") and relevant provisions of the Companies Act, 2013 and Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015.

The instructions for joining the AGM are being provided in the Notice of the AGM and attendance of the Shareholders attending the AGM through VC/ OAVM will be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013.

The Notice of the AGM along with the Annual Report 2020-21 is being sent by electronic mode to those shareholders whose e-mail addresses are registered with the Company / Depository Participants/Registrar and Share Transfer Agent (RTA) in accordance with the aforesaid MCA circulars and said SEBI Circulars.. The Notice and Annual Report 2020-21 will also be available on the Company's website <https://www.ecoplastindia.com/> websites of BSE Limited at and on the website of NSDL i.e. www.evoting.nsdl.com.

The Company is pleased to provide the facility of e-voting to its Shareholders, to enable them to cast their votes on the resolutions proposed to be passed at the AGM by electronic means, using remote e-voting system (e-voting from the place other than venue of the AGM) as well as e-voting during the proceeding of the AGM (collectively referred as e-voting)". The Company has engaged the services of National Securities Depository Limited (NSDL), for providing the e-voting facility to the Shareholders.

The instructions for e-voting are provided in the Notice of the AGM. Shareholders whose Email IDs are already registered with the Company/ Depository/RTA, may follow the instructions for e-voting as provided in the Notice of the AGM:

Members who have still not registered their e-mail ID are requested to get their e-mail ID registered on or before 20th August 2021 as follows:

A) Shares in Physical Mode: please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) by email to M/s TSR Darashaw Consultants Private Limited, Registrar and Transfer Agent at csq-unit@tcpindia.co.in/ Company at investor@ecoplastindia.com

B) Shares in Dematerialized Mode: please provide Demat account details (CDSL-16 digit beneficiary ID or NSDL-16 digit DPID + CLID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card), AADHAR (self-attested scanned copy of Aadhar Card) to M/s TSR Darashaw Consultants Private Limited, Registrar and Transfer Agent at csq-unit@tcpindia.co.in/ Company at investor@ecoplastindia.com for sending the notice

24 new Games-related Covid cases reported, IOC defends Olympics

PRESS TRUST OF INDIA
Tokyo, July 29

THE TOKYO OLYMPICS organisers on Thursday announced 24 new Covid-19 cases, including three athletes, the highest one-day figures so far at the Games, even as the organisers insisted that the showpiece is not behind the record surge in the host city.

The city logged in an all-time high of 3,865 positive cases on Thursday. Three new deaths were recorded with 81 patients being described as "severe cases".

Reacting promptly, the International Olympic Committee's (IOC) spokesperson Mark Adams said the Games are not responsible for the surge in coronavirus infections in Tokyo, according to public broadcaster NHK.

The fresh additions took the total number of Games-related cases to 193.

Authorities are alarmed by the Japanese capital setting an all-time high and closing in on 4,000 cases, only a day after crossing the 3,000 mark for the first time.



The host city is in a state of emergency with Covid-19 infections at a record high.

Out of the 24 positive cases, six are Games-concerned personnel and 15 are contractors, besides the three athletes.

Tokyo had recorded 3,177 cases on Wednesday, while the Covid-19 infection numbers for the whole country was an all-time high of 9,583, the first time the figure has topped 9,000.

On Wednesday, 16 Olympics-related cases were reported but none were athletes and none were staying in the Games Village.

The total number of cases in the Games village currently stands at 23.

The organisers had said 38,484 people from abroad had entered Japan for the Games till Monday.

Japan has kept its cases and deaths lower than many other countries, but its seven-day average is increasing, according to the country's health ministry.

Meanwhile, the IOC spokesman Adams said there was nothing to suggest a link between the Games and the rising figures.

"As far as I'm aware there's not a single case of an infection spreading to the Tokyo population from the athletes or Olympic movement," he told reporters here.

"We have the most tested community probably anywhere...in the world, on top of that you have some of the toughest lockdown restrictions in the athlete's village," he added.

The organisers also insisted that the Games are not burdening the city's medical system.

RESURGING VIRUS

Delta's spread is testing even stringent 'Covid zero' defenses

Among the hardest hit is Australia, where delta is slipping through the mandatory hotel quarantine system far more easily than past strains

BLOOMBERG
July 29

THE RISE of the highly-contagious delta variant is challenging even the most aggressive Covid-19 containment regimes, an ominous sign as economies look to open up and return to pre-pandemic life.

An outbreak that started at an airport in the eastern Chinese city of Nanjing is testing that country's zero-tolerance measures, which are some of the most sweeping and comprehensive in the world.

New infections are rising by the dozens and seeding subsequent clusters around China despite well-honed systems of mass testing and stringent quarantines. Beijing reported its first locally transmitted infection in six months on Thursday, linked to an outbreak in the southern province of Hunan among people who'd recently been to Nanjing.

The variant is scaling some



of the toughest virus defenses, with "Covid Zero" places — countries that had snuffed out the virus within their borders — still seeing outbreaks despite strict anti-virus measures.

Among the hardest hit is Australia, where delta is slipping through the mandatory hotel quarantine system far more easily than past strains

and taking advantage of a low community vaccination rate. A delta-fueled outbreak even forced Sydney, despite its efficient contact tracing and testing apparatus, into weeks of lockdown, with cases climbing to nearly 3,000 since mid-June.

In China, the first infections were among nine airport cleaners.

The cluster quickly expanded to their close contacts, then to a handful of other locations, leading to nearly 200 confirmed Covid cases as of Thursday. It's one of China's biggest outbreaks since a wave concentrated in the country's northeast saw more than 2,000 infections last winter.

Officials have confirmed that the new outbreak is caused by the delta strain, which has been driving a resurgence in infections across the world.

The variant, which first emerged in India and is more transmissible than other strains, is exposing the limitations of the strategy of virus elimination, which is also fa-

vored by New Zealand and Singapore. Taiwan, which went months without any infections at all last year, recently backed away from Covid Zero, saying it was no longer targeting nil cases but transitioning toward a strategy of living with the virus.

Many of the people infected in China, including the Nanjing airport workers, had been fully vaccinated — and only four have developed severe cases of the disease — according to official data. The numbers signal that the immunity generated by China's vaccines while enough to ward off critical illness and death, is still insufficient to prevent the spread of the variants.

Nanjing is ramping up Covid measures as the outbreak added 18 more cases on Thursday. All residential compounds have been placed under lockdown, and the city is starting a third round of virus testing for its more than 9 million people. The airport has canceled most flights and its staff have been placed under restrictions.

The infected Beijing resident is likely connected to a cluster at an outdoor theater performance in Hunan, where the audience included infected people who had traveled to Nanjing. It's the first local infection recorded in tightly-guarded Beijing since the start of the year, when an outbreak in nearby Hebei province led to sporadic cases in the Chinese capital.

The cluster has placed every one of the roughly 3,000 theater-goers in Hunan at risk of infection, local authorities said, indicating that the number could grow.

The Chinese vaccines' efficacy in preventing symptomatic Covid has ranged between 50 to 80% in studies lower than the more than 90% effectiveness for the potent mRNA vaccines developed by Pfizer and its German partner BioNTech, as well as Moderna.

Countries including Thailand and United Arab Emirates that initially relied on Chinese vaccines have decided to offer booster shots to some fully-vaccinated people to provide better protection against the delta strain. Globally, the variant has already forced the US to institute new mask mandates, delayed a reopening in Singapore and put other Australian cities under lockdown.

Despite its largely closed borders, China has also seen more frequent virus flareups since the beginning of this year as variants from other hotspots around the world get in, often through workers in high-risk areas such as airports and cargo centers.

The outbreaks, while minimal compared to clusters in parts of the US and Southeast Asia, are putting pressure on officials to rethink the vaccination campaign to possibly include booster shots.

Big Tech starts requiring vaccines; Twitter closes re-opened US offices

REUTERS
July 29

Twitter is SHUTTING its re-opened offices in United States, while other big tech companies are making vaccination mandatory for on-campus employees, as the highly-infectious Delta Covid-19 variant drives a resurgence in cases.

Alphabet's Google and Facebook said on Wednesday all US employees must get vaccinated to step into offices. Google is also planning to expand its vaccination drive to other regions in the coming months.

Twitter, which on Wednesday also paused future office reopenings, had started allowing employees back to its campuses in San Francisco and New York at 50% capacity about a fortnight ago after more than 16 months.

US coronavirus cases have



been rising due to the Delta variant, which emerged in India but has quickly spread and now accounts for more than 80% of US coronavirus cases.

Health authorities on Tuesday said Americans fully vaccinated against Covid-19 should go back to wearing masks in indoor public places in regions where the coronavirus is spreading rapidly.

San Francisco-based ride-hailing company Lyft, which

had already made vaccinations mandatory for employees returning to the office, postponed its reopening to February from September.

"We anticipate the Covid situation will remain fluid for the upcoming months, making it difficult for us to land a clear return date without a possibility of moving it again," Lyft CEO Logan Green said in a memo to staff.

According to a Deadline re-

port, streaming giant Netflix has also implemented a policy mandating vaccinations for the cast and crew on all its US productions.

Apple plans to restore its mask requirement policy at most of its US retail stores, both for customers and staff, even if they are vaccinated, Bloomberg News reported.

Apple and Netflix did not immediately respond to requests for comments.

Many tech companies including Microsoft and Uber have said they expect employees to return to offices, months after pandemic-induced lockdowns forced them to shift to working from home.

Google also said on Wednesday it would extend its work-from-home policy through Oct. 18 due to a recent rise in cases caused by the Delta variant across different regions.

From Facebook to Twitter, Big Tech sees social commerce driving sales growth

SHEILA DANG & NIVEDITA BALU
July 29

LED BY FACEBOOK, social media platforms from Alphabet's YouTube to Snap and Twitter are investing heavily in shopping features to drive revenue growth, a major theme that emerged during second-quarter results over the past week.

The companies are vying for a piece of the so-called social commerce industry, which relies on users' ability to discover and buy products through social media apps and is expected to balloon to \$50 billion from \$36 billion in annual sales by 2023 in the United States according to research firm eMarketer.

The success of social commerce stems in part from product targeting based on user interests, with sales generating more data that can be used for future advertising and merchandise placements.

Facebook, widely considered the leader in social commerce, and Google helped retailers bring in sales in the last quarter, with e-commerce player Shopify saying the growth rate of products sold through the two tech companies' platforms was "several times that" of websites run by the merchants themselves.

Facebook CEO Mark Zuckerberg said that enabling commerce and making it easier for businesses to commu-



nicate with customers through its Messenger and WhatsApp apps was "the right long-term bet."

Retailers are increasingly hopping on to the trend as Covid-19 restrictions weigh on brick-and-mortar sales. Brands ranging from luxury fashion house Burberry to fast fashion giant H&M have signed up celebrities and influencers to get millions of their followers to make purchases off ephemeral stories or posts by asking them to "swipe up to purchase."

While the business is small for now, the social media giants are eyeing the data generated from users' shopping and browsing habits for targeted advertising. The scramble for user data has become even more crucial as recent privacy changes from Apple

limit tech companies' ability to track iPhone users and serve personalised advertising, ad experts have said.

Facebook launched Shops in May 2020 during the height of the pandemic, luring brands with an easy way to sell items directly through Facebook and Instagram and consumers with a curated and personalized way to discover trendy clothes or home goods.

Facebook was the top social commerce platform according to a survey conducted by eMarketer in June 2020, with 18% of respondents saying they had purchased a product via Facebook. That compared with 11% for Facebook-owned Instagram and 3% for Pinterest.

Even as restrictions lift, analysts say the demand for shopping online is unlikely to retreat.

"People have gotten accustomed to buying online," said Edward Jones analyst Dave Heger. "I don't think that they're going to go completely back to the level they were at before in terms of purchasing at brick and mortar stores."

Snap is investing in augmented reality technology designed to help users virtually try on items like watches, jewelry and other apparel to cut down on returns, a major problem faced by online retailers.

Snapchat users can take a photo of a friend's outfit with the app and find similar looks or product recommendations, Snap chief executive Evan Spiegel said last week during the company's earnings conference call.

"The holy grail of advertising is to actually sell merchandise," said Rich Greenfield, a partner at LightShed Partners, in a note on Snap last week.

"While these initiatives are still in the early stages, we believe an increasing number of brands want to be associated with where commerce is headed."

Popular short-form video app TikTok is testing live-streamed shopping with select brands in the UK, allowing viewers purchase clothes as an influencer models the item in real time during a live video.

—REUTERS

SICOM LIMITED
Registered Office: Solitaire Corporate Park, Building No. 4, Chakala, Andheri (East) Mumbai - 400 093. Tel No: (022) 66572700. Website: www.sicomindia.com

EXPRESSION OF INTEREST (EOI) FOR PURCHASE OF ASSET IN POSSESSION
SICOM Limited, a Public Financial Institution, invites Expression of Interest (EOI) till 25.07.2021, 2021 onwards EOI @ 1% of offer price from interested parties for purchase of immovable property being Residential Flat (terrace) /mst/ (flower beds) /service areas admeasuring (15.16 sq. ft.) /furnishing part of the common area on the 52nd (South East) level (37th Floor) together with (garage) admeasuring 74.32 sq. mtrs. (800 sq. ft.) built up and godown admeasuring 16.58 sq. mtrs. (200 sq. ft.) of the building known as "Palas Royale" bearing Plot Nos. 58 and 6, Cadastrol Survey No. 288 (Part), 289 (Part), 1/1540 (Part), 2/1540 (Part) and 3/1540 (Part) of Lower Panel Division at Gangapur Kadam Marg, Worli, Mumbai-400 018.

The details of assets and the terms and conditions of sale are available on our website www.sicomindia.com. The party with the highest offer shall get the right of first refusal under Swiss Challenge at the auction of the assets to be conducted subsequently.

Place: Mumbai
Date: July 30, 2021
Dr. Nitin Jawale, IAS
(Managing Director)

RESTILE CERAMICS LIMITED
(CIN:L26931GJ1986PLC102350)
Registered Office: 204, Sakar Complex, Opp. ABS Tower, Vaccine Crossing, Old Padra Road, Vadodara-390015, Gujarat Phone: 9996219763
Website: www.restile.com E-mail: restile@accountscare.com

NOTICE OF THE 35TH ANNUAL GENERAL MEETING, E-VOTING AND BOOK CLOSURE INFORMATION
Notice is hereby given that:

1. The Thirty-Five (35th) Annual General Meeting (AGM) of the Shareholders of Restile Ceramics Limited ("the Company") will be held on **Wednesday, August 25, 2021 at 12:00 Noon (IST)** through Video Conferencing (VC) / Other Audio-Visual Means (OAVM) in compliance with General Circular (VC) / Other Audio-Visual Means (OAVM) in compliance with General Circular (VC) / Other Audio-Visual Means (OAVM) dated April 13, 2020, 20/2020 dated May 5, 2020 and 02/2021 dated 13.01.2021 and other applicable circulars, if any, issued by the Ministry of Corporate Affairs (MCA) and Circular Nos. SEBI/HO/CFD/CMD/IR/CP/2020/79 dated 12th May, 2020 and SEBI/HO/CFD/CMD/IR/CP/2021/11 dated 15th January, 2021 issued by the Securities and Exchange Board of India (SEBI) herein after collectively referred to as "Circulars" vide which, companies are allowed to hold AGMs through VCO/AVM without the physical presence of members at a common venue. Hence, the 35th AGM of the Company shall be held through VCO/AVM to transact the business as set forth in the Notice of the 35th AGM dated June 22, 2021. Members participating through the VCO/AVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.

2. In compliance with the Circulars, electronic copies of the Notice of the 35th AGM and Annual Report 2020-21 have been sent to all the members whose email IDs are registered with the Company/Depository Participants. The documents are also available on the website of the Company at www.restile.com, Stock Exchange websites i.e. BSE Limited (BSE) at www.bseindia.com and also on the CDSL's website at www.evotingindia.com, an agency appointed for conducting Remote e-voting, e-voting during the process of AGM and VC. The dispatch of Notice of the AGM through emails has been completed on 29th July, 2021.

3. Notice is also hereby given that pursuant to the provisions of Section 91 (1) of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company shall remain closed between Thursday, August 19, 2021 to Wednesday, August 25, 2021, (both days inclusive) for the purpose of 35th AGM.

4. In terms of Section 108 of the Companies Act, 2013 read with amended Rule 20 of the Companies (Management and Administration) Amendment Rules, 2015 and Regulation 44 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, as amended from time to time, the following information is available to the Shareholders of the Company:

Members holding equity shares either in physical form or dematerialized form, as on the cut-off date (Record date) **Wednesday, August 18, 2021**, may cast their vote electronically on the business as set forth in the Notice of the 35th AGM dated June 22, 2021 through the electronic voting system of Central Depository Services (India) Limited (CDSL).

All the members are hereby informed that:-

i. The business as set forth in the Notice of the 35th AGM dated 22nd June, 2021, shall be transacted through remote e-voting and e-voting during the AGM;

ii. The remote e-voting shall commence on Saturday, August 21, 2021 (10.00 Hrs. IST);

iii. The remote e-voting shall close on Tuesday, August 24, 2021 (17.00 Hrs. IST);

iv. The cut-off date (Record date) for determining the eligibility to vote by remote e-voting and e-voting will be **Wednesday, August 18, 2021**;

v. Any person, who acquires equity shares of the Company and becomes a member of the Company after dispatch of the Notice of the AGM and holding equity shares as on the cut-off date (Record date) i.e. Wednesday, August 18, 2021, may obtain/generate the login ID and password as per the instructions given in the Note no. vii of the Notice of the 35th AGM dated June 22, 2021.

vi. Members may note that:

a) The remote e-voting module shall be disabled by CDSL beyond 17:00 Hrs. IST on Tuesday, August 24, 2021 and once the vote on a resolution is cast and confirmed by the member, the member shall not be allowed to change it subsequently;

b) The facility for e-voting will also be made available during the AGM and those members present in the AGM through VC facility, who have not cast their votes on the resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through the e-voting system at the AGM;

c) The members who have cast their vote by remote e-voting prior to the AGM may also attend the AGM but shall not be entitled to cast their vote again;

d) A person whose name is recorded in the Register of Members or in the Register of beneficial owners maintained by the depositories as on the cut-off date (Record date) i.e. Wednesday, August 18, 2021 only shall be entitled to avail the facility of remote e-voting and/or e-voting at the AGM and for participation at the AGM.

vii. The manner of voting remotely, for members holding shares in dematerialized mode physical mode and for members who have not registered their email addresses, is provided in the Notice of the AGM. The details will also be made available on the website of the Company. Members are requested to visit www.restile.com to obtain such details.

viii. Members holding shares in dematerialized mode, who have not registered/updated their email addresses/Bank Account Details with their Depository Participants, are requested to register/update the same with the Depository Participants with whom they maintain their demat accounts and Members holding shares in physical mode, who have not registered/updated their email addresses/Bank Account Details with the Company, are requested to register/update the same with the Company by sending an e-mail at restile@accountscare.com by quoting their Folio Number and attaching a self-addressed copy of PAN in order to facilitate the Company to send the documents through the electronic mode and to receive copies of the Annual Report 2020-21 along with the Notice of the 35th AGM, instructions for remote e-voting and e-voting during AGM and instructions for participation in the AGM through VC.

ix. The Company has appointed Mr. Niraj R. Trivedi, Practicing Company Secretary, Vadodara, Gujarat as the Scrutinizer to scrutinize the e-voting process in a fair and transparent manner.

x. In case of any query, members may refer to the Frequently Asked Questions (FAQs) and e-voting user manual available at www.evotingindia.com under help section and for any grievances connected with e-voting facility, may contact helpdesk (022-23058738, 23058542) at CDSL, A Wing, 25th Floor, Marathon Futrex, Mafatlal Mill Compounds, N.M. Joshi Marg, Lower Panel (E), Mumbai - 400013, or send an email to helpdesk.evoting@cdslindia.com. The members who require technical assistance to access and participate in the meeting through VC may contact the above help line numbers.

By Order of the Board
For Restile Ceramics Limited
Ravi Kiran Sukumar
Company secretary

Place: Vadodara
Date: 28.07.2021

FORM A - PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF DESIMRAN CARTONS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Desimran Cartons Private Limited
2. Date of incorporation of corporate debtor	21st October 2007
3. Authority under which corporate debtor is incorporated / registered	Company incorporated under the Companies Act, 1956 registered with Registrar of Companies, Maharashtra (Mumbai) U74999MH2007PTC137629
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	Kulkarni, 2nd Floor, Chantall Road, Nandurbar, Thane-400002, Maharashtra, India.
5. Address of the registered office and principal office (if any) of corporate debtor	Hon'ble NCLT Mumbai Bench Order Pronounced on:- 23rd July, 2021. Copy of Order Uploaded on the Website:- 28th July, 2021
6. Insolvency commencement date in respect of corporate debtor	19th January, 2022
7. Estimated date of closure of insolvency resolution process	Mr. Vivek Muralidhar Dabhadre IBBI Registration No. IBBI/PA-001/IP-P00306/2017-18/10570
8. Name and registration number of the insolvency professional acting as interim resolution professional	B-13, Trupti Garden, Near Harshil Palace, Wagdwan BK II, Pune-411051
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 13 Trupti Garden, Near Harshil Palace, Wagdwan BK II, Pune-411051 Email: desimranrcrp@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	11th August, 2021
11. Last date for submission of claims	Not Applicable
12. Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Desimran Cartons Private Limited** on 23rd July, 2021.

The creditors of **Desimran Cartons Private Limited**, are hereby called upon to submit their claims with proof on or before **11th August, 2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA. [Not Applicable]

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. Vivek Muralidhar Dabhadre
Interim Resolution Professional
IBBI Registration No. IBBI/PA-001/IP-P00306/2017-18/10570
Date: 30th July 2021 Place: Pune

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF BIL INFRA TECH LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	BIL InfraTech Limited
2. Date of incorporation of corporate debtor	29/07/2010
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400WB2010PLC151807
5. Address of the registered office and principal office (if any) of corporate debtor	37/2, Chinapark, New Town, Rajarhat Main Road, PO - Hattara, Kolkata Parganas North, West Bengal - 700157
6. Insolvency commencement date in respect of corporate debtor	28-07-2021
7. Estimated date of closure of insolvency resolution process	23.01.2022
8. Name and registration number of the insolvency professional acting as interim resolution professional	Subroto Kumar Agrawal Regn No - IBBI/PA-001/IP-P00087/2017-18/10183
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1. Ganesh Chandra Avenue, Room No-301, 3rd Floor, Kolkata - 700 013 Email Id: subroto.kg@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1. Ganesh Chandra Avenue, Room No-301, 3rd Floor, Kolkata - 700 013 Email Id: corp.bilinfra@gmail.com
11. Last date for submission of claims	11-08-2021
12. Classes of creditors, if any, under clause (b) of sub-section (3A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal (Kolkata Bench) has ordered the commencement of a corporate insolvency resolution process of the **Bil Infra Tech Limited** on 28.07.2021.

The creditors of "Bil Infra Tech Limited", are hereby called upon to submit their claims with proof on or before 11-08-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof in person, by post or by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Subroto Kumar Agrawal
Interim Resolution Professional of BIL InfraTech Limited
IBBI/PA-001/IP-P00087/2017-18/10183
Date: 29-07-2021
Place: Kolkata